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CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

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Civil Contempt Application No. 85 of 1992

IN

Original Application No. 244 of 1992

Rajendra Prasad Maurya Applic

Versus

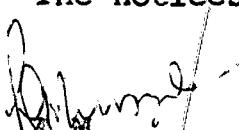
Som Nath Pandey
& others Respond

Hon'ble Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. H. Obayya, A.M.

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

1. Counter affidavit has been filed today. It has been stated that the applicant has been interviewed and now appointment letter is going to be issued. In view of this statement in the counter affidavit, wherein it is prayed that the order passed by the Tribunal has been complied with this contempt application is consigned and notices are discharged.

2. In case the averments made in the counter affidavit are found to be incorrect or appointment is not given to him within a reasonable time, it will be open for the applicant to revive this application. The notices are discharged and the case is consigned.


A.M.

Lucknow.

Dated : 25th feb. 93

(g.s.)